CENTRAL ADMINISTRATIVE TRIBUNAL

ALIAHABAD BENCH

THIS THE DAY OF July .. 1996
Contempt Application No. 51 of 1996

Im

Original Application Not 304 of 1992

D.N. Singh Yadav aged about 42 years Son of Sri Deo Raj Yadav, Guard Passenger Mogal Sarai Division, Eastern Railway, r/o village and Post Deoria, District Gazipur

..... Applicant

Versus

- 1. G.K. Khare, Cha-irman Railway Board, Rail Bhawan, Parliament Street, New Delhi
- 2. Ramesh Chandra, Divisional Railway Manager Eastern Railway, Mogal Sarai
- 3% Akhilesh Kumar Sinha, Senior Divisional Personal Officer Eastern Railway Mogal Sarai

JUSTICE B.C. SAKSENA, V.C. HON. MR. D.S. BAWESA. A.M. 5.... Oppt parties

ORDER(Reserved)

JUSTICE B.C. SAKSENA. V.C.

We have heard the learned counsel for the applicant. The applicant alleges that the opps parties 1 to 3 have deliberately and knowingly disobeyed and flouted the orders passed by the Division Bench on 3064696 in O.A. No.304/92 connected with OA 962/94, O.A. 696/94. The leading case being O.A 304/92 Akhil Bharatiya Soshit Karmachari Sangh through its Secretary, N.E. Railway, Gorakhpur.

2% The applicant D.N. Singh Yadav alongwith one R.S. Singh had filed G.A. 962/94 seeking the relief of writ of certiorari

to quash the seniority list dated 30.3%1988, 30%8%1991, 31%.12%1991 and the selection order dated 24%3%1991%. He had also sought a writ of mandamus for a direction to command the respondents for not promoting the SC/ST community guards beyond the prescribed percentage of 22 ½% ink terms of ikk the judgment of ikk Exx Bench in CA 647/86 V.P.S. Chaurhan Vs. Union of India and Crs.

3. In a decision rendered on 30,4,96 all the 4 CAs, 0.A., 304/92,527/94,696/94 and 962/94 and contempt application nos 95/94 and 138/94 had been dismissed and rejected. The view taken was that since the proposition of law laid down by the Hon'ble Supreme Court in R.K. Sabarwal's case by which decision in Vir Pal Singh Chauhan's case was upheld was max only applicable w.e.f. 10,2,95 and thus the legality or

only applicable w.e.f. 10.2.95 and thus the legality or propriety of any action done prior to that cannot be questioned. On this reasoning the CAs had been dismissed. Surprisingly enough even the CAs had been dismissed this contempt petition has been filed.

4%. The learned counsel for the applicant was unable to indicate how the contempt petition would be maintainable since no positive directions for compliance can be said to have been given by the Division Bench which decided the aforesaid O.As including CE No% 962/94 which had been filed by the present applicant. A contempt petition would lie if any positive directions in favour of the applicant had been given and they are not complied.

5%. The only plea taken is that after the decision the learned counsel had sent a letter on 20%,5%,96 to the

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authorities requesting them to follow the order of this
Tribunal as also the Hon'ble Supreme Court but instead of
following the same respondents 2 and 3 have again issued
an illegal promotion order of SC/ST Community Guards
on higher grades of mail express guards by an order dated
4.6.96%. The order dated 4.6.96 has been filed as Annexure 5
It is not an order of promotion but indicates a list of
candidates who have been required to appear at a suitability
test scheduled to be held on 7.66.96 and a supplementary
test on 10.66.96%. In a contempt petition the only question
that can be convassed, whether or not there has been wilfful
disobedience to complyw with the directions given by the
Tribunal in the OA. Since the CAs had been dismissed, it
is difficult to appreciate the submission that there has
been disobedience on the part of the respondents.

- 6. The learned counsel for the applicant laid great stress on the following observations occurring in para 36 of the order passed by the Tribunal After referring to the decision in V.P.S. Chauhan and R.K. Sabarwal's cases it was observed:
- "It is important to note that Virpal Singh Chaußen's case is also a case of Railway guards. The same question which have been raised in the CAs before us, were operating in the case of Virpal Singh Chauhan's case and thus the law laid down their Lordships is binding on all of ust." Immediately following the said observation the other observation is "since, the guide lines which have been laid down in the decision of R.K. Sabarwal's case are applicable w.e.f. 10.2.95, the legality of propriety of any action done prior to that, cannot be questioned."

Bcl 10.0P4

In this view of the matter the OAs have been dismissed. The act of contempt which is now alleged, no doubt subsequent to 10,2,95 but it cannot be said to be inviolation of any directions. A principle of law enunciated in a judgment of course to be followed by the concerned parties but in the facts of the present case the position that emerges is that the challenge to the seniority list by the applicant having failedy it is difficult to appreciate his perception that there would still be violation of the judgment if the authorities act on the basis of the seniority list challenge to which has already failed. May be on other grounds. In view of the discussion hereinabove, the contempt petition in our opinion is wholly misconceived and is accordingly dismissed summarily

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MEMBER (A)

VICE CHAIRMAN

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